

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA/2410/ND/2021, Intervention
Petition/28/ND/2022, IA/867/ND/2022 IN
IB/651/ND/2020

IN THE MATTER OF:

Nuvision Delhi Pvt Ltd	...	Applicant
Versus		
Flywheel Logistics Solutions Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 08.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Namit Suri, Adv. Surabhi Sinha, For R-1 & 2 in IA/2410/ND/2021, Adv. Udayan Jain, Adv. Raj Surana, Adv. Ranjan Mishra for R-4 in IA 2410 of 2021, Adv. Udayan Jain, Adv. Raj Surana, Adv. Ranjan Mishra, for the R-4, in IA/2410/ND/2021
For the UBI	:	Adv. Ekta Choudhary, Adv. Divyank Dutt Dwivedi Adv. Aditi Sharma in Intervention Petition/28/ND/2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **08.05.2024**.

Sd/-
(Court Officer)